

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

(1)

Regn. No. OA 1254/1993

Date of decision: 07.06.1993

Shri Anthony Gomes

...Applicant

Versus

Union of India & Others

...Respondents

For the Applicant

...Shri S.S. Tewari, Counsel

For the Respondents
CORAM:

...None

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN
THE HON'BLE MR. S.R. ADIGE, MEMBER (A)

1. To be referred to the Reporters or not?

JUDGMENT (ORAL)
(of the Bench delivered by Hon'ble Mr. Justice
S.K. Dhaon, Vice Chairman)

By order dated 18.4.1990 passed by the Assistant Engineer (Special), the petitioner was promoted to higher grade of Rs.950-1500 as a Shuntman on an ad hoc basis. On 25.5.1993 an order has been passed transferring him to the office of DSE(I) NDLS. His apprehension is that under the garb of the said order of transfer, he would be reverted from the post on which he is presently working.

2. If the order dated 18.4.1990 still stands and has neither been modified nor revoked, the respondents shall not revert the petitioner from his present ^{in grade of shuntman} post while implementing the transfer order dated 25.5.93.

3. With these directions, this application is disposed of finally but without any order as to costs.

Adige
(S.R. ADIGE)
MEMBER (A)
07.06.1993

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S.K.
(S.K. DHAON)
VICE CHAIRMAN
07.06.1993